

Ex-mill Prices Stamp on Cotton Cloths

6170. SHRI KANWAR LAL GUPTA:
Will the Minister of INDUSTRY be pleased to state:

(a) why only ex-mill prices and duty are stamped on all cotton cloth without any scientific formula for stamping of the ex-mill prices;

(b) whether Government are aware of the fact that ex-mill prices are stamped arbitrarily by some industrialists;

(c) why consumers price is not stamped on the cotton cloth;

(d) what action has been taken by Government over the representations received by Government against the present stamping policy;

(e) is it a fact that Government have been assuring the people to examine this issue after a proper study since long; and

(f) if so, why no action has been taken so far on it?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV):

(a) to (f). The price stamping scheme currently in vogue envisages stamping on each metre of the cloth the ex-mill price and excise. This scheme was introduced in the place of the earlier scheme for obligatory stamping of maximum retail prices on each metre of the cloth. The earlier scheme was found to be unsatisfactory, since many mills indulged in stamping unduly high prices and public had started equating maximum retail price with fixed retail price at any point of sale in the country. The present scheme enables the consumer to exercise his bargaining power on the basis of the knowledge of the ex-mill price and excise incidence. Divergence of ex-mill price and invoice price may not be ruled out in view of the fact that all manufactures need not be based on prior sales

contracts. Keeping in view all the complexities of the problem, the scheme currently in vogue is considered to afford a larger measure of consumer protection than in the alternatives.

बसबाड़ा दुर्गापुर प्राविवासी क्षेत्र के विकास के लिये योजना में धनराशि नियत किया जाना

6171. श्री हीरा जाई : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बसबाड़ा दुर्गापुर प्राविवासी क्षेत्र में विकास कार्य के लिये केन्द्र की छठी पंचवर्षीय योजना में धनराशि नियत की गई है;

(ख) यदि हाँ, तो कितनी धनराशि नियत की गई है और यह किस वर्षों पर खर्च की जायेगी; और

(ग) क्या इस सम्बन्ध में एक अप्रीवार विवरण सभा पटल पर रखा जायेगा और यदि नहीं, तो इसके क्या कारण हैं ?

योजना मंत्रालय में राज्य मंत्री (श्री कुल्लुवर रहमान) : (क) से (ग). राजस्थान में जनजातीय बहुलता वाले क्षेत्रों के लिए एक उपयोजना कार्यान्वित की जा रही है। बसबाड़ा दुर्गापुर जनजातीय क्षेत्र इस उप-योजना में शामिल है। इस उप-योजना क्षेत्रों में विकास कार्यक्रमों की वित्त-व्यवस्था मुख्य रूप से राज्ययोजना में क्षेत्रगत परिषदों से की जाती है तथा केन्द्रीय कार्यक्रम और विशेष केन्द्रीय सहायता इस प्रयत्न में अनुपूरक सहायता प्रदान करते हैं। 1978-83 के लिए राजस्थान की पंच वर्षीय योजना को राज्य सरकार के परामर्श से सभी अंतिम रूप दिया जाना है। योजना में जनजातीय क्षेत्रों के लिए केन्द्रीय परिषदों का प्रावधान तय किया जा रहा है।

Constitution of Salt Cess Board

6172. PROF. P. G. MAVALANKAR:
Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to constitute a salt cess board;

(b) if so, when and how and with what terms of references and operations;

(c) if not, why not; and

(d) whether Gujarat Government have sent any proposal in the matter to the Central Government, if so broad details thereof and Government's reaction thereto?